

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA No. 1046/91 .. Date of decision: 25.11.97

Sh. Lal Dhari .. Applicant

Versus

Union of India .. Respondents

For the applicant .. Sh. Umesh Misra, Counsel

For the respondents .. Sh. G.R.Nayyar, Counsel

CORAM

Hon'ble Sh. P.K. Kartha, Vice Chairman (J)

Hon'ble Sh. B.N. Dhoundiyal, Member (A)

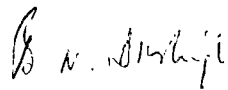
1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporters or not ?

J U D G E M E N T

We have heard the learned counsel for both parties. The relief sought by the applicant, who ⁴was worked ⁴as a casual Nursing Orderly and as a Water Carrier for about one year upto 30.09.90, relates to disengagement of his service. He has prayed in this application that the respondents be directed to reinstate him with full back wages and continuity of service. The contention of the respondents is that the applicant was disengaged as they did not need the services of the applicant. The ld.counsel for the respondents stated that no person junior to the applicant has been retained.

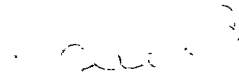
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After hearing both sides, we dispose of the present application with direction to the respondents to consider engaging the applicant as casual labourer in the office of the respondents in case they need the services of casual labourer and in preference to persons with lesser length of service and outsiders.



(B.N.Dhoundiyal)

Member(A)



(P.K.kartha)

Vice Chairman(J)